

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Civil Appeal No(s). 8922/2013

COMMISSIONER OF INCOME TAX BANGALORE & ANR.

Appellant(s)

VERSUS

M/S. YOKOGAWA INDIA LTD.

Respondent(s)

(ONLY CIVIL APPEAL NOS. 829 AND 2271 OF 2018 AND SLP(C) NO.
10915/2018 TO BE LISTED BEFORE THE LD. REGISTRAR COURT.)

WITH

C.A. No. 829/2018 (IV-A)

C.A. No. 2271/2018 (IV-A)

SLP(C) No. 10915/2018 (IV-A)

Date : 14-08-2018 This appeal was called on for hearing today.

For Appellant(s)

Mr K.P.Singh, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

Mr Piyush Bhardwaj, Adv.
Mrs Yugandhara Pawar Jha, Adv.
Mr. Kunal Verma, AORUPON hearing the counsel the Court made the following
O R D E RC.A. No. 829, 2271 of 2018

Ld. Counsel for the appellant is granted four weeks time as last opportunity for filing affidavit of valuation and ad valorem court fee.

Item No.10

Ld. Counsel, Mr Piyush Bhardwaj appearing on behalf of Mr Kunal Verma, Advocate-on-record appears for all the respondents in C.A. No. 2271/2018. Vakalatnama and counter affidavit be filed within four weeks time.

SLP(C) No. 10915/2018

Sole respondent is granted four weeks time for filing counter affidavit.

List again on 20.9.2018.

KAPIL MEHTA
Registrar
14.08.2018

hj